

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA-25/91 IN
OA-134/90

DATE OF DECISION: 29.4.1991

SHRI RADHEY SHAM

...APPLICANT

VERSUS

UNION OF INDIA

...RESPONDENTS

CORAM:

THE HON'BLE MR. T.S. OBEROI, MEMBER (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI O.N. MOOLRI,
COUNSEL.

RA-25/91 has been filed by Shri Radhey Sham on 31.1.1991, seeking review of the judgement delivered in OA-134/90 dated 28.2.1990. An MP-453/91 in RA-25/91 in OA-134/90 has been filed praying for the stay of the operation of the said judgement till the final decision of the RA.

We have carefully considered the RA and we find that the arguments given in the same exceed the limits prescribed in the Order No.47, Rule 1 of the Code of Civil Procedure. The RA cannot be used to rearguing the case which has been finally settled. If the applicant is aggrieved he may agitate the matter in the proper forum. The R.A. is accordingly rejected.

Besides in terms of Rule 17 (1) no petition for review can be entertained unless it is filed within one month from the date of order to which review is sought for. This is highly a belated application.

I.K. Rasgotra
(I.K. RASGOTRA)

MEMBER (A)

T.S. Oberoi
(T.S. OBEROI)
MEMBER (J)

29.4.91